

ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

.....TN.....No.....397.....of 1987.

.....Vs.....

Sl.No. of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
	5.7.88	od. No one appeared for the applicant. Case is deemed to be dismissed. Counter has already been filed. Next date court for hearing is 17.8.88. <i>[Signature]</i> D.S.	
	17.8.88	No. sitting adj. to 22.11.88	
	22.11.88	No sitting adj. to 13.12.88.	
	13.12.88	Hon. Ajay Johri-AM Hon. G.S. Sharma-JM This Writ Petition has been received on transfer under section 29 of the Administrative Tribunals Act, 1985 from the Lucknow Bench of High Court of Judicature at Allahabad. The applicants have prayed for a direction to be issued quashing certain Notifications of 1970, 73, 74 and 1977, for not giving effect to these directions; as also for quashing the order dated 22.7.79 and not promoting any Schedule Caste/Schedule Tribes candidates in excess of the quota prescribed i.e. 15% and 7½%. After the receipt of this application on transfer, the respondents have filed a reply in April, 1988, but no one on behalf of the applicants has been attending to prosecute this case right from 22.9.87. The Writ Petition pertains to year 1979 and it would appear that the	

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		applicants are not interested any more to prosecute this petition. It is, therefore, dismissed in default of the petitioners. Sri A.V.Srivastava is present for the respondents. J.M. 3 A.M.	